

24. Stationery and Printing	2,34,76,000	7,50,000	2,34,76,000	7,50,000
25. Road, Water Transport and Civil Aviation	2,69,45,000	1,63,84,000	2,69,44,000	1,63,84,000
26. Tourism and Hospitality Organisation	1,03,10,000	92,75,000	1,03,11,000	92,75,000
27. Labour and Employment	3,18,41,000	45,74,000	3,18,41,000	45,74,000
28. Water Supply, Sanitation, Housing and Urban Development	37,46,40,000	15,60,65,000	37,46,40,000	15,60,65,000
29. Finance	44,56,32,000	...	44,56,32,000	...
30. Loans to Government Servants	...	2,23,00,000	...	2,23,00,000
31. Tribal Development	34,93,42,000	10,85,33,000	34,93,43,000	10,85,34,000

Uttar Pradesh Appropriation (No. 2 Bill), 1993*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1993-94.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1993-94."

The motion was adopted.

SHRI M. V. CHANDRASHEKHARA MURTHY: I introduce the Bill.**

SHRI M. V. CHANDRASHEKHARA MURTHY: I beg to move: **

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1993-94, be taken into consideration".

MR. CHAIRMAN: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1993-94, be taken into consideration".

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansi): Mr. Chairman, Sir, I have written a letter to the Hon. Minister informing him that an amount of Rs. 1 crore 15 lakh has been deposited in the account of electricity department for development purposes in the Lalitpur district for the year 1991-92 and 1992-93, but the work has not yet started. I would like to have an assurance from the Hon. Minister that the work in this respect will be completed at the earliest.

[English]

SHRI M. V. CHANDRASHEKHARA MURTHY: Sir, it is true that the hon. Member gave me a letter which is written in Hindi. I require time because I was continuously in the House. I will get it examined and I will find out from the State Administration about it.

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1993-94, be taken into consideration".

The motion was adopted.

MR. CHAIRMAN: The House will now take up Clause by Clause consideration.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill

*Published in Gazette of India Extraordinary Part II, Section 2, dated 18-8-1993.

**Introduced/moved with the recommendation of the President.

MR. CHAIRMAN: The question is:

"That the schedule, clause I, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

The Schedule, Clause I, the Enacting Formula and the long Title were added to the Bill.

SHRI M. V. CHANDRASHEKHARA MURTHY: I beg to move:

"That the Bill be passed".

MR. CHAIRMAN: The question is:

"That the Bill be passed".

The motion was adopted.

MADHYA PRADESH APPROPRIATION (NO. 2) BILL, 1993*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1993-94.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1993-94".

The motion was adopted.

SHRI M. V. CHANDRASHEKHARA MURTHY: I introduce the Bill.**

I beg to move**

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1993-94, be taken into consideration."

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 18-8-93.

**Introduced/moved with the recommendation of the President.

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1993-94, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House will now take up Clause by Clause consideration.

The question is:

"That Clauses 2 and 3 stand part of the bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

THE CHAIRMAN: The question is:

"That the Schedule, Clause 1, the Enacting Formula and the Long Title stand Part of the Bill."

The motion was adopted.

The Schedule, Clause 1, The Enacting Formula And The Long Title Were Added To The Bill.

SHRI M. V. CHANDRASHEKHARA MURTHY: I beg to move:

"That the Bill be passed".

MR. CHAIRMAN: The question is:

"That the Bill be passed".

The motion was adopted.

RAJASTHAN APPROPRIATION (NO. 2) BILL, 1993*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1993-94.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 18-8-93.